

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 484/(MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES: Mr. Mukesh Rekhani


V/s

Chrysal Balaji Citi Buildcon Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	Shivansh Mishra	Advocate for Respondent	
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	Harinder Toor I/b AAK legal.	Advocate of Applicant	
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	Sandeep A. Kocharekar	Adv for Resp No. 5	S. A. Kocharekar
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**ORDER**

**CP 484/241-242/NCLT/MB/MAH/2017**

1. Learned Representatives of both sides are present. Seeking Interim Injunction in respect of prayers mainly contested in Para L of Page No. 34, reproduced below:-

*"That the Respondents by themselves, their servants, agents and/or otherwise howsoever, be restrained by an order and injunction of this Hon'ble Tribunal from in any manner negotiating, disposing of, alienating, transferring, encumbering or creating any right, title or interest in favour of any third party in respect of (or inducing anyone into) the whole or any part of the Respondent No.1 Company's immovable property, i.e. the redevelopment project land admeasuring about 26.5 acres, situated at DD scheme, 15 Shyamrao Patel Nagar, Mouje kohoj Kruntrali, Ambarnath Taluka Ulhasnagar District Thane save and except with the prior written consent of the Applicant;"*

(Contd....2.)

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2. From the side of the Respondent filed an Affidavit in reply across the Bar placed on record. Also handed over to the other side. Through this Affidavit Respondent No.5 is supporting the Petition filed by the Petitioner.
3. From the side of the Respondent No.1 and other Respondents, barring Respondent No.5, Learned Representative has stated that no Interim Injunction be granted.
4. Heard both the sides and considering the submissions of rival sides this Bench is of the opinion that the Company must not alienate the immovable assets of the Company as prayed for in Para reproduced above; till the next date of hearing or till further Orders. During this period the Respondent undertakes to file a reply on or before 05.01.2018, to be circulated on the other side. Time is granted to file Rejoinder by 12.01.2018.
5. Matter be listed for hearing on the next date. These directions be applicable to Respondent No.2 as well.
6. Adjourned to **15.01.2018**.

Sd/-

**BHASKARA/PANTULA MOHAN**

Member (Judicial)

Date : 18.12.2017

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Sd/-

**M.K. SHRAWAT**

Member (Judicial)